

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

Petition No.4/2008

In the matter of

Petition for permission to notionally inject the electricity generated by Petitioner's power plant into the Southern Regional grid as unscheduled interchange.

And in the matter of

Global Energy Limited, Mumbai

.... Petitioner

Vs

1. Southern Regional Load Despatch Centre, Bangalore
 2. Southern Regional Power Committee, Bangalore
 3. Karnataka Power Transmission Corporation Limited, Bangalore
 4. Karnataka State Load Despatch Centre, Bangalore
 5. Powergrid Corporation of India Limited, New Delhi
- Respondents**

The following were present:

1. Shri Sanjay Sen, Advocate, GEL
2. Ms Shikha Ohri, Advocate, GEL
3. Shri Suresh V. GEL
4. Shri T. Srinivas, SRLDC
5. Shri Sunil Agrawal, SRLDC
6. Shri K Srinivasa Rao, MS, SRPC
7. Shri Anand K. Ganesan, Advocate, KPTCL

**ORDER
(DATE OF HEARING: 21.2.2008)**

The application has been made seeking directions to Southern Regional Load Despatch Centre to permit the applicant to notionally inject the electricity generated at its 5 MW Bagasse based power plant, located at village Belgundi, District Belgaum, State of Karnataka into Southern Regional Grid as unscheduled interchange and to make payments for the power so injected through the Karnataka Grid.

2. On perusal of the application it is noted that the only averment made in support of the relief prayed for is in para 3 of the application, reproduced as under:

“3. The scheduling of power and the settlement of schedule deviations in respect of the Petitioner’s power plant have in the past been taking place through the Karnataka Power Transmission Corporation Limited (KPTCL). The Petitioner has in the past faced several difficulties and procedural delays in its dealing with KPTCL and seeks the indulgence of this Hon’ble Commission for issuing appropriate directions, permitting the Petitioner to inject electricity notionally into the southern regional grid as Unscheduled Interchange (UI). A smooth and timely settlement of its UI account will lead to more efficient operation of the Plaintiff’s power plant and incentivise renewable energy based power generation in the region.

3. It is seen that the applicant has averred that it had in the past faced several difficulties and procedural delays in dealing with the third respondent and has, therefore, approached the Commission for issuing appropriate directions, without elaborating upon the difficulties or procedural delays faced by it. Accordingly, the petitioner is directed to place on record, the difficulties and procedural delays encountered in dealing with the third respondent, along with documentary evidence, if any, duly supported by affidavit. In addition, the applicant shall furnish the following details, namely-

(a) Reasons for not selling the power to the utilities in the State of Karnataka and injecting the power in the Regional Grid.

(b) Details of generation at the power plant in support of the averment that it generates energy from renewable sources.

(c) Present status of generation of electricity at the power plant and the utilities to whom the power is being supplied, the manner of supply, along with copy of power purchase agreement, etc, if any.

4. The third respondent has filed its reply to the application, a copy of which has been served on the applicant. Shri Sanjay Sen, learned counsel for the applicant has prayed for time to file rejoinder to the reply. We also notice from the record that the first and second respondents have also filed their replies, the copies of which are stated to have been served on the applicant. The applicant may file its rejoinder, if so advised, to the replies by these respondents as well.

5. The information as called for vide para 3 and the rejoinders as per the preceding para may be filed by 10.3.2008 with copies to the parties to the proceedings.

6. List on 18.3.2008 for further directions.

Sd/-
(R. KRISHNAMOORTHY)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

New Delhi dated the 22nd February 2008